

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'SMC-2' : NEW DELHI)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
and
SHRI KULDIP SINGH, JUDICIAL MEMBER**

(THROUGH VIDEO CONFERENCE)

**ITA No.5905/Del./2019
(ASSESSMENT YEAR : 2015-16)**

M/s. Anu Colonisers Limited, vs. ITO, Ward 2 (4),
1/7521-A, 13 – A, New Delhi.
East Gorakh Park,
Delhi – 110 032.

(PAN : AAACA1245L)

(APPELLANT)

(RESPONDENT)

**ASSESSEE BY : Ms. Monica Aggarwal, CA
REVENUE BY : Ms. Shivani Bansal, Senior DR**

Date of Hearing : 07.01.2021

Date of Order : 07.01.2021

ORDER

PER KULDIP SINGH, JUDICIAL MEMBER :

Appellant, M/s. Anu Colonisers Limited (hereinafter referred to as 'the assessee'), by filing the present appeal, sought to set aside the impugned order dated 04.06.2019 passed by Ld. Commissioner of Income-tax (Appeals)-19, New Delhi qua the assessment year 2015-16.

2. Ld. Counsel for the assessee filed an application seeking adjournment of the case on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020” and has filed necessary Forms 1 & 2 with the Tax Department.

3. Keeping in view the aforesaid facts, present appeal is hereby dismissed with liberty to get it restored by the assessee in case dispute is not settled as per scheme. The Revenue has no objection with regard to the aforesaid caveat. Consequently, the present appeal is dismissed.

Order pronounced in open court on this 7th day of January, 2021 after the conclusion of the virtual hearing.

Sd/-

**(R.K. PANDA)
ACCOUNTANT MEMBER**

sd/-

**(KULDIP SINGH)
JUDICIAL MEMBER**

**Dated the 7th day of January, 2021
TS**

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT(A)-32, New Delhi.
- 5.CIT(ITAT), New Delhi.

AR, ITAT
NEW DELHI.